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(2020) 04 CHH CK 0048

Chhattisgarh High Court

Case No: Miscellaneous Criminal Case (MCRC) No. 2206 Of 2020

Shyam Chauhan APPELLANT

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State Of Chhattisgarh RESPONDENT

Date of Decision: April 13, 2020

Acts Referred:

• Chhattisgarh Excise Act, 1915 - Section 34(2)

Hon'ble Judges: Prashant Kumar Mishra, J

Bench: Single Bench

Advocate: Manoj Chauhan, VR Tiwari, Chandresh Shrivastava

Final Decision: Disposed Of

Judgement

Prashant Kumar Mishra, J

1. The applicant has preferred this application for grant of bail as he is arrested in connection with Crime No.36/2020 registered in Police Station

Tapkara, District Jashpur for offence punishable under Section 34(2) of the Chhattisgarh Excise Act for illegally possessing 6.500 ml of country made

liquor.

2. Having heard learned counsel for the parties, having regard to the facts and circumstances of the case and considering the fact that the applicant is

in jail since 7.4.2020, this Court is inclined to release him on bail. Accordingly, the application is allowed and the applicant is directed to be released on

bail on his executing a personal bond for a sum of Rs.50,000/- with one surety for the like amount to the satisfaction of the concerned on duty remand

Magistrate. He is directed to appear before the trial Court on each and every date given by the said Court. It is made clear that if the applicant

involves himself in the offence of similar nature during the operation of this order, this order granting bail to the applicant shall automatically stand

cancelled without reference to the Bench and the applicant shall be arrested forthwith.

- 3. Consequently, IA No.1 for grant of ad interim bail and IA No. 3, for grant of exemption and IA No.2 for urgent hearing during outbreak of Covid-
- 19 Pandemic stand disposed of.